

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-975(PB)/2020

IN THE MATTER OF:

Surender Mohan Bagai

.... Applicant/petitioner

v.

M/s. ACG Hospitality Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 02.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Iswar Mohapatra, Advocate

ORDER

At request of the petitioner, this company petition is dismissed as withdrawn with liberty to file fresh petition on the same cause of action.




(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

02.11.2020
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